

12.29½ hrs.

RE: RECALLING OF EXPELLED MEMBERS

Shri U. M. Trivedi: (Mandsaur): In view of the statement made by the Minister, I request the Members who were asked to leave the House may be called back.

श्री बजर्राज सिंह (बरेली) : सरकार ने जवाब दे दिया है तो मैं समझता हूँ कि उन को वापस बुला लिया जाये।

Shrimati Renu Chakravartty (Barackpore): What they had asked for was a statement from the Government. As to what was the character of the statement, what was the content of the statement, was not the point. Since they wanted only a clarification, the Minister has willingly given that answer. In view of that, why not call them back?

Shri Hari Vishnu Kamath (Hoshangabad): The request is justified.

Mr. Speaker: I have already explained that. If I have not been able to explain it adequately, perhaps, that might be my fault. I was not taking objection to the request itself that was being made. I had asked them to sit down five or six or seven times. That was my objection. I had no objection about the subject-matter.

I had asked the Government to make a statement and they wanted time. What has come out of the statement is that they want time. That was already there. I had asked the Government to make that statement after considering the question fully.

Shri Hari Vishnu Kamath: The point is that my friend Shri Trivedi made the same request and what they had said earlier was to the same effect, nothing more, whether the Govern-

ment was going to make a statement on that. The request made by Shri Trivedi now is therefore justified.

Mr. Speaker: That is not the question. It is the defiance of the Chair that I objected to and not the request.

12.30 hrs.

DEMANDS FOR EXCESS GRANTS (KERALA), 1962-63 AND 1963-64

The Minister of Finance (**Shri Sachindra Choudhuri**): I beg to present statements showing Demands for Excess Grants in respect of Budget (Kerala) for 1962-63 and 1963-64.

12.30½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Telegraph Wires (Unlawful Possession) Amendment Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 27th July, 1966."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 27th July, 1966."